



2026:AHC:20439

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 306 of 2026

Kedar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailendra Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1.Heard learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

2.The instant writ petition has been filed seeking the following relief:-

"A.Issue a writ, order or direction, in the nature of mandamus Commanding/directing the respondent No. 2/Consolidation Officer Ram Nagar Bhadsara, District Jaunpur to decide the Objection Case No. 256/497/2025-26 (Kedar Vs. Kedar Nath) Under section 9A(2) of the U.P.C.H. Act (Consolidation of Holding Act), expeditiously as possible within short stipulated period, which is pending before them."

3. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6. With the aforesaid direction, present writ petition is disposed of.

January 28, 2026
Priyanka

(Dinesh Pathak,J.)